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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A. NO. 134/2005  
IN  
O.A. NO. 1293/2003

NEW DELHI THIS. 26<sup>th</sup> DAY OF JULY 2005

HON'BLE SHRI JUSTICE V S AGGARWAL, CHAIRMAN  
HON'BLE SH. S.A. SINGH, MEMBER (A)

Programme Staff Welfare Association & Anr: Review Applicant

VERSUS

Union of India & Ors. : Respondents

**ORDER (IN CIRCULATION)**

Review applicants claim that there is an error apparent on the face of the record in the judgement in OA 1293/03. They point out that in Para 12 of the order the Tribunal allows the OA and then finally dismissed it. Further the Tribunal has not given finding on number of contentions raised in the OA specifically regarding relief (a) and (b), besides other grounds.

2. A bare reading of Para 12 will show that in Para 12, the Tribunal after rejecting the Preliminary objections raised by the respondents allowed the OA for hearing on merits. To take this as allowing the OA is clearly a discordant reading of the judgement.

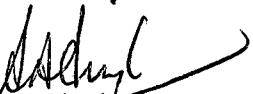
3. A review is only permitted from the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the applicant or could not be produced by him at the time when the judgement was

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passed or on account of some mistake or error apparent on the face of the record, or for any other sufficient reason. An error apparent on the face of the record should be obvious from mere looking of the record and not require long drawn process of reasoning. The Review Applicants are trying to re-argue the case, which is not permissible.

4. In view of the foregoing, the application is without merit and is accordingly dismissed in circulation.

  
(S.A. Singh)

Member (A)

  
(V S Aggarwal)

Chairman

Patwal/